CENTRAL ADMINISTRATIVE TRIBUNAL ERNAKULAM BENCH

O.A. 382/94

Thusday, this the 25th day of August, 1994

CORAM:

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN HON'BLE MR. P. V. VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.K. Chacko Casual Mazdoor External Central Sub Division Kottayam-686 001

Applicant

By Advocate Mr. O.V. Radhakrishnan

vs.

- 1. General Manager Telecoms, Kottayam
- 2. Telecom District Manager, Kottayam
- 3. Director General of Telecommunications, New Delni
- 4. Union of India represented by its Secretary Ministry of Telecommunications. New Delhi

Respondents

By Advocate Mr. Mathew G. Vadakkel, ACGSC

ORDER

CHETTUR SANKARAN NAIR (J) VICE CHAIRMAN

Applicant seeks a direction to command respondents, to grant him temporary status in terms of A-5 scheme. A-5 scheme postulates grant of temporary status:

" to the casual labourers currently employed and have rendered continuous service of at least one year out of which they must have engaged on work for a period of 240 days..."

The instructions issued by the Assistant Director General (which is not the scheme itself) states that:

- " no casual labourer recruited after 30.3.85 should be granted temporary status without specific approval from this office."
- 2. Applicant was engaged pursuant to the directions of this Tribunal in Annexure A-1. He was engaged after 30.3.85. He made a request for granting temporary status (Annexure A-6). First respondent has to consider Annexure A-6 on its merits and pass appropriate orders. This will be done within four months. Applicant will send by registered postacopy of Annexure A-6 to

first respondent. If that respondent feels that this is a case covered by the instructions accompanying A-5 scheme, he may refer the matter to the competent authority for approval.

3. Application is disposed of as aforesaid. No costs. Dated 25th August, 1994.

P.V. VENKATÄKRISHNAN ADMINISTRATIVE MEMBER CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

Kmn 25.8.94

List of Annexures.

Annexure-A1: True capy of the judgement in OA No.1661/91 dated 4.11.91 of this Hen'ble Tribunal

Annexure-A5: True copy of the letter Ne.269-10/89-STN dated 27.11.1989 of the 4th respondent.

Annexure-A6: True copy of the representation dated 10.9.1993 before the 1st respondent.